

ITEM NO.101

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 825-826/2022

IRFAN @ NAKA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 40953/2022 - APPLICATION FOR PERMISSION, IA No. 82216/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 137754/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s)

Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Adeeba Mujahid, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr. Gopal Sankaranarayanan, learned senior counsel appearing for the appellant and Mr. Ardhendumauli Kumar Prashad, Additional Advocate General appearing for the State-Respondent.
2. Arguments concluded.
3. Judgment is reserved.

(DEEPAK SINGH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)